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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 277/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017**

Name of the Company: Bank of India
V/s.
Renish Petrochem FZE & Anr.

Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|---|--------------------|-----------------------|------------------|
| 1. | KETAN M. PARIKH | ADVOCATE | FOR APPLICANT | J I E |
| 2. | NAVIN PANDWA WITH NATASHA SUTARIA FOR THAKKAR & PANDWA, ADVS. | SR. ADV. ADV. | FOR RESPONDENT | Natasha |

ORDER


Learned Advocate Mr. Ketan Parikh present for Applicant. Learned Senior Advocate Mr. Navin Thakkar with Learned Advocate Ms. Natasha Sutaria present for Respondent.

Heard arguments of Learned Counsel for applicant and learned Senior Counsel for Original Applicant/ Operational Creditor.

Applicant is directed to issue notice to IRP and shall file proof of service. Applicant is directed to file the copy of the resolutions of the first meeting of Committee of creditors.

List the matter on 10.10.2017.

Dated this the 19th day of September, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**